

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

16. IA 3635/2023 -seeking liquidation IA 1700/2023
In C.P. (IB)/4059(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024

NAME OF THE PARTIES: - Mr. Kshitiz Gupta
IA 1700/2023 Vinodkumar Pukhraj
Ambavat (IRP)
V/s
Mr. Nanubhai Nichhabhai Desai
IN THE MATTER OF
Omkaara Assets Reconstruction Pvt Ltd
V/s
Aaishni Pharmaceuticals Pvt Ltd

Section: 33(1) (b) (i) to (iii) r/w Sec 33(3) 19(2) U/s 7 of (IBC)

ORDER

IA.No.1700/2023: - Adv. Ajinkya Kurdukar appeared for the Applicant through VC. None appeared for the Respondent. Respondents No. 1,2,3 & 5 were issued court notices which had been served upon the Respondents but despite court notice, none has appeared. Therefore, respondents no. 1,2,3 & 5 proceeded against ex-parte. Respondent No. 4 has not been served. Let a fresh court notice be issued to Respondent no.4, returnable on 11.06.2024. List this matter on **11.06.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)